

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2187 of 2019

IN

Company Appeal (AT) (Insolvency) No. 586 of 2019

IN THE MATTER OF:

Cachar Paper Project Worker's Union (INTUC)

...Appellant

Vs.

Hindustan Paper Corporation Ltd. & Ors.

...Respondents

Present: For Appellant: - Mr. Anish Roy, Advocate.

For Respondents: - Mr. Rahul Sharma, Advocate.

O R D E R

23.07.2019— Learned counsel for the Appellant pointed out a typographical error in the 5th line of paragraph 6 of the order dated 29th May, 2019, passed in the present appeal along with Company Appeal (AT) (Insolvency) No. 585 of 2019. In one of the appeals (Company Appeal (AT) (Insolvency) No. 586 of 2019), the Union of India is a party, but in the 5th line of the said order, it has been wrongly typed as "*Union of India though not party before us.....*". In the circumstances, we direct to read the sentence as follows:

*"Union of India though party before us in one of the appeal,
is expected to release certain funds from the Consolidated
Fund....."*

Contd/-.....

2. The aforesaid sentence is accordingly substituted in the 5th line of paragraph 6 in the order dated 29th May, 2019 passed in Company Appeal (AT) (Insolvency) Nos. 585 & 586 of 2019 and it stands modified to the extent above.

3. Let corrected copy of the order be issued and free copy of the same be handed over to the counsel for the parties.

I.A. No. 2187 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g